

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA
REGIONAL BENCH – COURT NO.2**

Service Tax Appeal No. 77642 of 2018

(Arising out of Order-in-Appeal No. 16/Kol North/Kol/2018 dated 20.03.2018 passed by Commissioner of CGST & CX, Howrah.

M/s Atindra Constractions Private Limited,
147A, Atindra Tower, Dakshnee Housing
Society, Kolkata-700105.

..Appellant

VERSUS

Commissioner of GST & Cx, Howrah,
M. S. Building 2nd Floor, 15/1 strand Road,
Kolkata-700001.

...Respondent

..
APPERANCE :

None, for the Appellant

Shri H. S. Abedin, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER No...75394/2021

DATE OF HEARING : 15.07.2021

DATE OF DECISION : 15.07.2021

PER P.K.CHOUDHARY :

An application has been filed by the appellant for withdrawal of their appeal filed before the Tribunal.

2. I have heard Shri H. S. Abedin, Ld. A. R. department for the Revenue. Ld. A. R. has no objection for withdrawal of the appeal.

3. In view of the reasons as mentioned in their application, the appeal filed by the appellant is dismissed as withdrawal.

(Dictated and pronounced in the open court)

Sd/-
(P. K. Choudhary)
Member (Judicial)

T.K.